

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5747
ANSWERED ON:07.09.2011
FORMAL EDUCATION
Gandhi Shri Feroze Varun

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government is taking any steps to ensure that prisoner's children receive a formal education once they are made to leave prison at five years of age;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c): Government has enacted the Right of Children to Free and Compulsory Education (RTE) Act, 2009, which has come into force with effect from 01.4.2010. This Act provides for free and compulsory education to all children in the 6-14 age group. Prisoners' children who leave prison also have a legal right to free and compulsory elementary education under the RTE Act.